

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 408/AT/2019

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by WRSS XXI (A) Transco Limited for which Transmission charges are being determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.

Petitioner : WRSS XXI (A) Transco Limited

Respondents : Adani Green Energy Limited & Ors.

Date of Hearing : 18.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Pinkesh Kumar, WRSS XXI (A) Transco Limited.
Ms. Joyti Prasad, CTU

Record of Proceedings

The Representative of the Petitioner submitted that Adani Transmission Limited has been selected as successful bidder in the Tariff Based Competitive Bidding Process conducted by Bid Process Coordinator (BPC), namely, REC Transmission Projects Company Limited for selection of bidder to acquire the Transmission Service Provider to establish Transmission System for "Western Region Strengthening Scheme- 21 (WRSS-21) Part A-Transmission System Strengthening for Relieving Over Loadings Observed in Gujarat Intra-State System due to RE Injections in Bhuj PS" on Build, Own, Operate and Maintain basis. Pursuant to bid process, Letter of Intent was issued to Adani Transmission Limited on 31.7.2019 and Adani Transmission Limited acquired WRSS XXI (A) Transco Limited on 14.10.2019 upon execution of Share Purchase Agreement. Accordingly, instant Petition has been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the Representative of the Petitioner, the Commission directed BPC to provide, on affidavit, by 1.1.2020, copy of the 'BPC Evaluation Report i.e. Annexure-2 of Bid Evaluation Committee's recommendation dated 25.7.2019, if not submitted already.
4. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

